


ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021

NAME OF THE COMPANY: Sparsh Multiservices Pvt Ltd V/s ROC

SECTION OF THE COMPANIES ACT: 252(3) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Dev Vyas	Adv	ROC	
2.				

C APPEAL NO.256/ALD/2020

None present for the Appellant.

Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Gaurav Mahajan, Sr. Standing Counsel for the Income Tax Department are present.

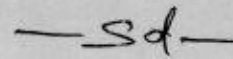
Pursuant to the earlier order of this Court shows that the Ld. Counsel for the Appellant was directed to serve the copy of the appeal to the Ld. CGSC for the ROC and Income Tax Department, the same has not been served by the Appellant till date.

Ld. Counsel for the Appellant is directed to serve the copy of the appeal to the Ld. CGSC for the ROC and Income Tax Department within a week.

Ld. CGSC for the ROC as well as Income Tax Department shall file their reply within four weeks, thereafter, rejoinder, if any may be filed within a week.

Accordingly, put up on 29th April, 2021 before the Regular Court.

Ld. CGSC for the ROC and Income Tax Department shall inform the Ld. Counsel for the Appellant about the order passed today in writing within 48 hours.



**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Dated : 23.03.2021